

MR. SPEAKER: Shri Veerendra Patil.

(Interruptions)

MR. SPEAKER: Please sit down.
(Interruptions)

श्री रामावतार शास्त्री (पटना) :
कुछ की बात सुनते हैं और कुछ की नहीं।

अध्यक्ष महोदय : और क्या बाकी रह गया है।

श्री रामावतार शास्त्री : आज के एकां-
नौमिक टाइम्स में यह खबर निकली है कि
भरकार जो कम दूरी की रेलें चलानी है, उन
के किराये बढ़ाने जा रहे हैं. (उपबधान)**

अध्यक्ष महोदय : यह कोई बात नहीं
है।

This is not the way. You give me
some questions. That will not form
part of the proceedings.

(Interruptions)**

MR. SPEAKER: This will not go on
record.

SHRI A. NEELALOHITHADASAN
NADAR (Trivandrum): There are
authorised reports in the national
dailies.... **

MR. SPEAKER: This will not go
on record.

(Interruptions)**

MR. SPEAKER: Why don't you
read the Rules and then come to the
House? This is nonsense.

(Interruptions)**

SHRI SATYASADHAN CHAKRA-
BORTY: When we raise questions,
the answer given by the Ministers are
so evasive....**

MR. SPEAKER: This is not the way.
You come to my Chamber. He is not
allowed. You come to me. You give
me a notice. I cannot allow discus-
sion on these things on the Floor of
the House. This is irrelevant. I have
got 30,000 questions and decide them
accordingly. You are welcome at any
time.

SHRI SATYASADHAN CHAKRA-
BORTY: I am going to meet you.

MR. SPEAKER: You are welcome
at any time day-in and day-out.
(Interruptions)

MR. SPEAKER: Not allowed.
(Interruptions)**

श्री जयपाल सिंह कश्यप (ग्रांवना) :
अध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि
हमारे कांस्टीट्यूशन के मुताबिक लाइफ और
लिबर्टी की गारन्टी दी गई है लेकिन इस समय
तक 25 हजार आदमियों को पूरे भारत में
पुलिस से फर्जी एन्वाउन्टर टिखा कर मार
दिया है... **

MR. SPEAKER: Not allowed.
Irrelevant
(Interruptions)**

12.12 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (LEVY OF SEA-
MEN'S WELFARE FEE) AMENDMENT
RULES, 1981.

THE MINISTER OF SHIPPING AND
TRANSPORT (SHRI VEERENDRA
PATIL): I beg to lay on the Table a
copy of the Merchant Shipping (Levy
of Seamen's Welfare Fee) Amendment
Rules, 1981 (Hindi and English ver-
sions) published in Notification No.
G.S.R. 221(E) in Gazette of India
dated the 26th March, 1981, under
sub-section (3) of section 458 of the
Merchant Shipping Act, 1958. [Placed
in Library. See No. LT-2634/81]

ANNUAL ACCOUNTS OF ALL INDIA IN-
STITUTE OF MEDICAL SERVICES, NEW
DELHI FOR 1979-80.

THE MINISTER OF HEALTH AND
FAMILY WELFARE (SHRI B.
SHANKARANAND): I beg to lay on
the Table a copy of the Annual Ac-
counts (Hindi and English versions) of
the All India Institute of Medical
Sciences, New Delhi, for the year 1979-

80 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library See No. LT-2635/81].

AUDIT ACCOUNTS OF LALIT KALA AKADEMI, NEW DELHI AND NATIONAL SCHOOL OF DRAMA, NEW DELHI FOR 1979-80.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table:—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1979-80. [Placed in Library. See No. LT-2636/81].

(2) A copy of the Audited Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-2637/81].

ANNUAL REPORTS OF CANCER INSTITUTE, MADRAS FOR 1980-81, CENTRAL COUNCIL OF HOMOEOPATHY NEW DELHI FOR 1979-81 AND MEDICAL COUNCIL OF INDIA, NEW DELHI FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1980-81 together with Audited Accounts. [Placed in Library. See No. LT-2638/81].

(2) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1979-81 together with Audited Accounts. [Placed in Library. See No. LT-2639/81].

(3) A copy of the Audited Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1979-80. [Placed in Library. See No. LT-2639/81].

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1890, FINAL REPORT OF RAIL TARIFF ENQUIRY COMMITTEE (JUNE, 1980), AND MAIN REPORT OF RAIL TARIFF ENQUIRY COMMITTEE (APRIL, 1980) VOLS. I—V.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(i) The Railways (Warehousing and Wharfage) (Fourth Amendment) Rules, 1981, published in Notification No. S.O. 3417E in Gazette of India dated the 6th May, 1981.

(ii) The Open Lines (Railways in India) General (Amendment) Rules, 1981, published in Notification No. G.S.R. 485 in Gazette of India dated the 16th May, 1981. [Placed in Library. See No. LT-2641/81]

(2) A copy of the Final Report (Hindi and English versions) of the Rail Tariff Enquiry Committee (June, 1980). [Placed in Library. See No. LT-2642/81]

(3) A copy of the Main Report (Hindi and English versions) of the Rail Tariff Enquiry Committee (April, 1980) Volumes I—V. [Placed in Library. See No. LT-2643/81].

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th August, 1981, agreed without any amendment to the Oil and Natural Gas Commission (Amendment) Bill, 1981, which